

व्ययन हेतु फल तथा सब्जियों की निर्यात-योग्य किस्मों के लिए केन्द्र प्रायोजित एक योजना तैयार की गई है।

- (2) पूर्ब यूरोपीय देशों को परीक्षण के तौर पर फल और सब्जियों के परेषण किये जा रहे हैं ताकि दूरस्थ देशों को इन पदों की निर्यात सम्भाव्यता मुनिश्चित हो सके।

Direct Negotiations for Imports/Exports by State Governments

3418. SHRI S. K. TAPURIAH : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the State Governments are permitted to have direct negotiations with foreign countries for export and import trade ; and

(b) if so, how many States have got such contracts and the quantum of business involved ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) Yes, Sir, except in the case of imports financed under Exim Bank/AID Project Loans, where indents have to be routed through the Director General Supplies and Disposal.

(b) The information is not available.

Proposal to Convert Free Trade Zone at Kandla into Free Port

3419. SHRI M. H. GOWDA :
SHRI S. KUNDU :
SHRI HEM BARUA :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that the newly developed free trade zone in Kandla has been showing signs of decay ;

(b) if so, the reasons therefor ; and

(c) the steps that Government propose to take to convert this zone into free port like Singapore or Hong Kong ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) No, Sir.

(b) Does not arise.

(c) There is no proposal to convert Kandla Free Trade Zone into a free port.

Grant of Release Leave to Reservists Called for Active Service During 1965 Conflict

3420. SHRI SURAJ BHAN : Will the Minister of DEFENCE be pleased to state :

(a) whether the reservists were called for active service during the Indo-Pak conflict in 1965 and were granted two months leave at the time of their release from the army ;

(b) if so, why that leave is now being termed as irregular and treated as extraordinary leave without pay and allowances ;

(c) why the difference of pay and allowances between the civil and military rates has not been paid up till now, even after a gap of five years ; and

(d) the approximate period by which this irregularity will be set aside as the leave in question was not applied for by the reservists and they should not be penalised for any Administrative flaw ?

THE MINISTER OF DEFENCE AND STEEL AND HEAVY ENGINEERING (SHRI SWARAN SINGH) : (a) Some reservists were called for active service during the Indo-Pak Conflict in 1965. 60 days' leave was granted to some of them at the time of release from the Army.

(b) Some of the reservists had been granted 60 days' leave even though they did not render the minimum of six months' service required to be rendered by them under rules in order to be eligible for 60 days' leave. In these cases the grant of leave was irregular.

(c) No case has come to the notice of Government regarding non-payment of difference in Civil and Military rates of pay and allowance for the period of active service rendered by the reservists called up in 1965. It is not known whether any cases are pending with the Record offices.

(d) The irregular leave was regularised by the grant of extra-ordinary leave without pay and allowances. Such regularisation in